

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI  
COURT-III

(IB)- 175 (ND)/2017

IN THE MATTER OF:

M/s. Madimax Offshore Services

.. PETITIONER

**SECTION :**

Under Section 63 & 64(f) of LLP Act, 2008

Order delivered on 21.8.2017

Coram :

R. VARADHARAJAN,  
Hon'ble Member (Judicial)

For the Petitioner

: Mr. Shoban, Advocate

For the Respondent

: Mr. Aditya Kashyap, Advocate for R-1


ORDER

Learned Counsel for the petitioner is present. Mr. Aditya Kashyap, Advocate has appeared on behalf of Respondent No.1 the petition. However, there was no representation on the part of ROC. Also, none appears for respondent No.3.

Ld. Counsel for the respondent seeks some time to file reply to the application and for the said purpose, three weeks time is granted to the respondent to file the reply of which an advance copy will be given to the petitioner and the petitioner shall file its rejoinder, within a period of two weeks thereafter.

List on 25.9.2017.

Surjit  
21.8.2017

  
(R. VARADHARAJAN)  
MEMBER (JUDICIAL)